

PART E—ASSUMPTIONS AND RELINQUISHMENT OF
CHARGE OF APPOINTMENTS BY JUDICIAL OFFICERS

The assumption and relinquishment of charge of judicial appointments should invariably be reported to the High Court and the Accountant-General, Punjab, without delay.

Report of assumption and relinquishment of charge.

2. Relieving officer should in all cases satisfy themselves, at the time of taking over charge, that all public money or property (including books supplied) pertaining to the office or in the custody of the officer relieved or the ministerial officers of his court, is duly taken over the accounted for.

Relieving officer should see that public money and property is duly taken over.

3. When a District and Sessions Judge is transferred, the transfer of the charge report sent to the High Court should contain a note stating that the key (and the Treasurer's receipt for the duplicate key) of the iron safe provided for the custody of Wills has been taken over by the relieving officer.

Transfer of charge report and key of the safe.

4. Unless the relieving officer reports, at the time of taking charge, that any money or property is deficient, he will be held responsible for the deficiency.

Relieving officer's responsibility for deficiency.

5. Relinquishing charge report submitted to the High Court by District and Sessions Judge, Judges and Registrars of Courts of Small Causes, and Subordinate Judges should invariably be accompanied by certificates to the effect that they have written judgements in all cases in which they had heard arguments.

Certificate to accompany relinquishing charge report.

6. On the posting or transfer of a District and Sessions Judge, an Additional District and Sessions Judge, an Assistant Sessions Judge, a Judge or Registrar of a Court of Small Causes, or an Assistant Commissioner undergoing judicial training, a charge report will also be submitted promptly to the Chief Secretary to Government, Punjab.

Cases in which charge reports to be submitted to Government.